IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

R.A.No.69/98 in D.A.No.1060/96.

Date of decision: 10-2-1999

Applicant.

## Between:

P.Ananda Reddy.
S/o P.Narasimha Reddy
Casual Mazdoor under
SDOT; Anakapalli.
And

- The Sub Divisional Officer, Telecom, Anakapalli - 531 001.
- The General Manager, Telecom, Visakhapatnam Telecom Dist. Visakhapatnam - 530 020.
- 3. The Director General, Telecom, (representing www. Union of India), New Delhi 110 001. Respondents.

Counsel for the Review Applicant: Sri C.Suryanarayana.

Counsel for the review Respondents: Sfi V.Vinod Kumar.

## CORUM.

Hon'ble Sri H. Rajendra Prasad, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (3)

Sen

R.A.No.69/98 in O.A.1060/96.

(by Hon'ble Sri B.S.Jai Parameshwar, Member (J)

Heard Sri C.Suryanarayana, the learned counsel for the Review Applicant and Sri V.Vinod Kumar, the learned counsel for the Review Respondents.

The Applicants in this R.A., has filed this application to review the order dated 29.7.1998 passed in the O.A.

The said O.A., was disposed of relying upon the order passed in O.A.907/96. Now, the larned counsel for the applicant herein submits that the facts and circumstances of the case in O.A.907/96 were quite different and has no resemblence to decide the O.A.1060/96 on the basis of the material available in O.A.907/96. Therefore, we feel it proper to re-hear the O.A., on merits. Hence the Review Application is allowed. The Order dated 29.7.1998 in O.A.1060/96 is set aside.

The Review Application is allowed.

O.A., 1060/96 is ordered to be posted for a rehearing. No order as to costs.

(B.S.JAI PARAMESHWAR)

Date: 10-2-1999

Dictated in open Court.

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